

**COURT - I**  
**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY**  
**(Appellate Jurisdiction)**  
**APPEAL NO. 251 OF 2017 & IA NO. 358 OF 2019**

**Dated: 14<sup>th</sup> March, 2019**

**Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson**  
**Hon'ble Mr. S.D. Dubey, Technical Member**

**In the matter of :**

**Nabha Power Limited** ... **Appellant(s)**

**Vs.**

**Punjab State Electricity Regulatory Commission** ... **Respondent(s)**  
**& Anr.**

Counsel for the Appellant(s) : Mr. Aniket Prasoon  
Ms. Srishti Rai

Counsel for the Respondent(s) : Mr. Sakesh Kumar  
Ms. Gitanjali N. Sharma for R-1

Mr. Anand K. Ganesan  
Ms. Swapna Seshadri for R-2

**ORDER**

Learned counsel for the Respondents seek four weeks' time to file reply/objections in the IA No.358 of 2019 for permission to file additional documents. Accordingly, they are permitted to file the same within four weeks' time i.e. on or before 12.04.2019 after duly serving advance copy to the other side.

List the matter for further hearing on **23.04.2019.**

**(S. D. Dubey)**  
**Technical Member**

**(Justice Manjula Chellur)**  
**Chairperson**

*Pr/pk*